

**High Court of Tripura Utilization and
Allotment of Vehicle Rules, 2015**
(As alongwith 1st Amendment dt. 26.09.2022)

HIGH COURT OF TRIPURA
AGARTALA

No.F.3(35)-HC/13-15/ 7420

Dated, Agartala, the 16th April, 2015

NOTIFICATION

Hon'ble the Chief Justice is pleased to make the following Rules with respect to the utilization and allotment of vehicles of the High Court of Tripura, Agartala.

- (1) Short title, extent and commencement –
 - (i) These Rules may be called “The High Court of Tripura Utilization and Allotment of Vehicle Rules, 2015”.
 - (ii) These Rules shall come into force on and from the date of Notification.
- (2) A Staff car will be earmarked for every sitting Judge of the High Court as per provisions of Section 22(B) of the High Court Judges (Salaries & Conditions) Act, 1954.
- (3) Pool Car may be provided to the sitting Judges of the High Court for personal private use for a maximum period of one week on each occasion on payment of charge per Km. as per prevailing rate of the State Government on availability of vehicles.
- (4) A Staff car will also be provided to every Officer of the High Court up to the rank of Joint Registrar and they may use the same for personal private use on payment of charge per Km. as per prevailing rate of the State Government within the State of Tripura.
- (5) Pool Car may be provided to the Officers & staff of the High Court for personal private use for a maximum period of 03 days on each occasion with approval of the Chief Justice on payment of charge per km. as per prevailing rate of the State Government on availability of vehicles.
- (6) All the Officers in the rank of Deputy Registrar of the High Court will be provided pool car facility.

- (7) Every visiting Supreme Court Judge, Chief Justice of High Courts and Judge of the High Courts is a State Guest. Therefore, no car needs be reserved for him/her.
- (8) Ordinarily a vehicle of the High Court will not be taken out of the local limits of Agartala Municipal Corporation by any person except the sitting Chief Justice and sitting Judges of this High Court.
- (9) The Officers and staff of this High Court may take vehicle of the High Court out of the local limits of Agartala Municipal Corporation on official duty.
- (10) Every former Chief Justice and former Judge of this High Court and their spouses will be extended the courtesy of being picked up in a protocol car from the Airport or Railway station and dropped to his/her destination within the local limits of Agartala Municipal Corporation. Similarly, he/she will be extended the courtesy of being picked up in a protocol car from his/her place of stay in Agartala and dropped to the Airport or Railway station on payment of charge per km. as per the prevailing rate of the State Government.
- (11) Charges per km. for personal private use be calculated from the time the car leaves the High Court premises till it returns to the High Court premises
- (12) All cars are to be earmarked with prior approval of the Chief Justice.
- (13) Any vehicle of the High Court may be earmarked for any other work as and when required with the permission of the Chief Justice.
- (14) The Chief Justice may permit use of the High Court vehicle on any terms & conditions as deems fit and also relax any condition in respect of use thereof.

BY ORDER

Sd/

(M. CHAKRABARTI)
REGISTRAR GENERAL

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.3(35)-HC/2022/24910 Dated, Agartala, the 26th September, 2022

NOTIFICATION

Hon'ble the Chief Justice of the High Court of Tripura is pleased to make the following rules to further amend the High Court of Tripura Utilization and Allotment of Vehicle Rules, 2015 namely:-

1. **Short Title and commencement:**

- (i) These Rules may be called the "**The High Court of Tripura Utilization and Allotment of Vehicle (1st Amendment) Rules, 2022**".
- (ii) They shall come into force with immediate effect.

2. **Amendment of Rule 10**

In 'the High Court of Tripura Utilization and Allotment of Vehicle Rules, 2015', after Rule 10 the following new sub-rule (10) (A) shall be inserted as follows:

"(10)(A) If any Judge of this High Court, presently posted in other High Court desires to retain a *High Court vehicle for his/her use during the entire period of his/her stay in the State on visit, that can be provided by this Registry subject to payment of fuel charges per km. as per prevailing rate of the State Government, by him/her.*"

By order,

**Sd/-
(D.M.Jamatia)
Registrar General**

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